

ITEM NO.46

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4361/2014

(Arising out of impugned final judgment and order dated 22-10-2013 in CRLA No. 2927/1982 passed by the High Court Of Judicature At Allahabad)

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

SLP(Cr1) No. 9851/2014 (II)

Date : 04-08-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Mahesh Tiwari, Adv.
Mr. Anurag Tiwari, Adv.
Mr. Bishnu Tiwari, Adv.
Dr. Kailash Chand, AOR

Mr. D.K.Singh, AAG
Mr. C. D. Singh, AOR
Mr. Saurabh Agrawal, Adv.
Ms. Komal Mundhra, Adv.

For Respondent(s) Mr. C. D. Singh, AOR

Mr. Garima Prashad, AOR

Mr. E. C. Agrawala, AOR

Mr. Syed Mehdi Imam, AOR
Mr. Raman Yadav, Adv.
Mr. Sharad Chauhan, Adv.
Ms.Varnita Rastogi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As a last opportunity, matters stand adjourned to 11.08.2017.

(ASHWANI KUMAR)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER